

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 224

Company Appeal-258/ND/2023

IN THE MATTER OF:

**Deputy Commissioner of Income
Tax Circule 22(2) Delhi**

...

Appellant

Versus

Roc Delhi & Ors.

...

Respondent

Under Section: 252 (1)

Order delivered on 02.02.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Appellant : Adv Puneet Rai, Sr. Standing Counsel

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue fresh notice to the Respondent returnable on 12.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

As prayed by the Ld. Counsel appearing for the appellant, notice is allowed to be served upon the Respondents by substituted modes i.e. by way of publication in two national newspapers; one in vernacular and another one in English. The report of service along with the publication and affidavit of the appellant be filed within 4 weeks.

List the appeal on 12.04.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**